

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. Q.A. 308 of 1998

Applicant (s)..... P. Appala Swamy Respondent (s)..... U.O.I. & 08

Advocate for Applicant (s)..... V. Prithviraj Advocate for Respondent (s).....

S.V.R. Murthy

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

REGISTER

[Signature]

... Registrar

23.6.98

Seen the petition. Heard the learned counsel for the petitioner. It is submitted by the learned counsel for the petitioner that the matter may be disposed of at the admission stage by issuing a direction to respondents in terms of the submissions made in the Original Application.

The short facts of this case are that the petitioner was working as a Driver under the respondents. He was medically decategorised and was declared unfit for duties of a Driver in letter dated 28.6.1995(Annexure-1). He was posted as Caretaker in order dated 11.7.1996 at Annexure-3. The case of the applicant is that since his medical decategorisation and after he was declared as unfit to work as a Driver, the respondents took a lot of time to give him a posting as Caretaker under D.M.C. at Talcher. For this period after decategorisation till his joining as Caretaker he has not been paid his salary. The applicant has filed representations vide Annexures-9, 10 and 11 asking for payment of salary, but no orders have been passed on those representations.

In view of this Original Application is disposed of by issuing a direction to Res.2 to consider and dispose of the representations dated 28.8.1997, 10.12.1997 and 1.6.1998 if the same are available with

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him and are still pending by passing a speaking order within a period of 60 days from the date of receipt of the order. It is also directed that copy of the O.A. along with copy of this order be sent to Res.2.

With the above direction O.A. is disposed of at the admission stage.

Order dt. 23.6.98

S. J. M. 98
VICE CHAIRMAN
MEMBER (JUDICIAL)

A copy of order
with copy of application,
may be sent to all

Responsible lawyer by
regd. post / the copy
of order may be given to both
counsel.

1/7/98

Shankar
02.07.98
S. O. (J)

Received the copy of
order dt. 23/6/98
on 5/8/98

S. V. R. M. A. W.